

**Forms: -GR, SDF,PP and SOFTEX**  
**EXCHANGE CONTROL DECLARATION (GR) FORM NO.**

**ORIGINAL**

Exporter		Invoice No. & Date		SB No. & Date			
		AR4/AR4A No. & Date					
		Q/Cert. No. & Date		Importer-Exporter Code No.			
Consignee		Export Trade Control					
				If export under:			
				Deferred Credit			
				Joint Venture			
				Rupee Credit			
				Others			
				RBI's Approval/Cir. No. & Date			
Custom House Agent		L/C. No.					
Pre-Carriage by		Place of Receipt by Pre-Carrier		Type of shipment :			
				Outright Sale			
				Consignment Export			
Vessel/Flight No.		Rotation No.		Others (Specify)			
		Port of Loading		Nature of contract CIF		/C&F	/FOB
				Other (Specify)			
Port of Discharge		Country of Destination		Exchange Rate u/s 14 of CA Currency of invoice			
S. No.	Marks & No.	Container Nos.	No. & Kind of Pkgs.	Statistical Code & Description of Goods		Quantity	Value FOB
	Net Weight						
	Gross Weight						
	Total FOB value (in words)						
Analysis of Export value		Currency	Amount	Full export value or where not ascertainable, the value which exporter expects to receive on the sale of goods.			
FOB Value							
Freight							
Insurance				Currency			
Commission Rate							

Discount			Amount	
Other Deductions				

**EXCHANGE CONTROL DECLARATION (GR) FORM NO.**

Is Export under L/C arrangements?	Yes		No		For customs
If yes, name of advising bank in India					Customs Assessable value Rs.
Bank through which payment is to be received					(Rupees)
					Export value Verified
					Customs Appraiser
Whether payment is to be received through the ACU Yes/No				Date of Shipment	Customs Appraiser
Declaration under Foreign Exchange Management Act, 1999: I/We hereby declare that I/we am/are the Seller/Consignor of the goods in respect of which this declaration is made and that the particulars given above are true and that (a) *the value as contracted with the buyer is the same as the full export value declared overleaf/ (b) *the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.					
I/We undertake that I/we will deliver to the bank named herein the foreign exchange representing the full export value of the goods on or before @._____ in the manner specified in the Regulations under the Act, I/we further declare that I/we am/are resident in India and I/we have a place of business in India.					
I/We* am/are OR am/are not in Caution List of the Reserve Bank of India.					
Date					
					(Signature of Exporter)
@ State appropriate date of delivery which must be within six months from the date of shipment, but for exports to warehouses established outside India with the permission of the Reserve Bank, the date of delivery must be within fifteen months.					
*Strike out whichever is not applicable					
Space for use by reserve Bank of India					

**EXCHANGE CONTROL DECLARATION (GR) FORM NO.**

**Duplicate**

Exporter		Invoice No. & Date		SB No. & Date			
		AR4/AR4A No. & Date					
		Q/Cert. No. & Date		Importer-Exporter Code No.			
Consignee		Export Trade Control					
				If export under:			
				Deferred Credit			
				Joint Venture			
				Rupee Credit			
				Others			
				RBI's Approval/Cir. No. & Date			
Custom Agent	House Agent	L/C. No.					
Pre-Carriage by		Place of Receipt by Pre-Carrier		Type of shipment :			
				Outright Sale			
				Consignment Export			
Vessel/Flight No.		Rotation No.		Others (Specify)			
		Port of Loading		Nature of contract CIF		/C&F	/FOB
				Other (Specify)			
Port of Discharge		Country of Destination		Exchange Rate u/s 14 of CA Currency of invoice			
S. No.	Marks & No.	Container Nos.	No. & Kind of Pkgs.	Statistical Code & Description of Goods		Quantity	Value FOB
	Net Weight						
	Gross Weight						
	Total FOB value (in words)						
Analysis of Export value		Currency	Amount	Full export value or where not ascertainable, the value which exporter expects to receive on the sale of goods.			
FOB Value							
Freight							
Insurance				Currency			

Commission Rate				
Discount			Amount	
Other Deductions				

**EXCHANGE CONTROL DECLARATION (GR) FORM NO.**

Is Export under L/C arrangements?	Yes		No		For customs
If yes, name of advising bank in India					Customs Assessable value Rs.
					(Rupees)
Bank through which payment is to be received					
					Export value Verified
					Customs Appraiser
					Cargo shipped in full/part
					Quantity
					Value
Whether payment is to be received through the ACU Yes/No					Date of Shipment
					Customs Appraiser
Declaration under Foreign Exchange Management Act, 1999: I/We hereby declare that I/we am/are the Seller/Consignor of the goods in respect of which this declaration is made and that the particulars given above are true and that (a) *the value as contracted with the buyer is the same as the full export value declared overleaf/ (b) *the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.					
I/We undertake that I/we will deliver to the bank named herein the foreign exchange representing the full export value of the goods on or before @. _____ in the manner specified in the Regulations under the Act, I/we further declare that I/we am/are resident in India and I/we have a place of business in India.					
I/We* am/are OR am/are not in Caution List of the Reserve Bank of India.					
Date					
					(Signature of Exporter)
@ State appropriate date of delivery which must be within six months from the date of shipment, but for exports to warehouses established outside India with the permission of the Reserve Bank, the date of delivery must be within fifteen months.					
*Strike out whichever is not applicable					

FOR AUTHORISED DEALER'S USE						
Uniform Code Number						
*Indicate (☐) in the box applicable						
Date of *(i) negotiation			(ii) receipt for collection,			Bill No
Type of Bill* (i) DA		(ii) DP	(iii) Others (Specify)			
Type of shipment : *(i) Firm Sale Contract			(ii) Consignment Basis			
(iii) Others (Specify)						
The GR Form was included in the statement sent to the Reserve Bank with the R Return for the fortnight ending _____ sent on _____						
We certify and confirm that we have received the total amount of _____ (Currency) (amount) as under being the proceeds of exports declared on this form.						
Date of receipt	Currency	Credit to Nostro Account in Country		Debit to NR Rupee Account of a Bank in country		Period of R Return with which the realisation has been reported to RBI
		In our name	In the name of*	Held with us	Held with*	
(1)	(2)	(3)	(4)	(5)	(6)	(7)

\*(Write the name of the concerned Indian Authorised Dealer Branch)

Any other manner of receipt (Specify)	
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	(Stamp & Signature of Authorised dealer)
	Date :
	Address :

SPACE FOR USE BY RESERVE BANK OF INDIA

**SDF**

[See Regulation 3(1)]

[In duplicate]

Shipping Bill No.

Date :

Declaration under Foreign Exchange Management, Act, 1999 :

I/We hereby declare that I/We am/are the \*Seller/Consignor of the goods in respect of which this declaration is made and that the particulars given in the Shipping Bill No. \_\_\_\_\_ dated \_\_\_\_\_ are true and that (a) \*the value as contracted with the buyer is the same as the full export value declared in the above shipping bill (b) \*the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/We, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/We will deliver to the bank named herein \_\_\_\_\_. The foreign exchange representing the full export value of the goods on or before @ \_\_\_\_\_ in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999. I/We further declare that I/We am/are resident in India and I/We have a place of business in India.

I/We\* am/are OR am/are not in Caution List of the Reserve Bank of India.

Date:

(Signature of Exporter)

@ State appropriate date of delivery which must be within six months from the date of shipment but for exports to warehouses established outside India with permission of the Reserve Bank, the date of delivery must be within fifteen months.

\*Strike out whichever is not applicable.

**FOR AUTHORISED DEALER'S USE**

	Uniform Code Number	
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Date of	(i)	negotiation	
	(ii)	receipt for collection	
	(iii)	Bill No.	

*Type of Bill	(i) DA		(ii) DP		(iii) Others		_____ (Specify)
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*Types of shipment	(i) Firm Sale Contract		(ii) Consignment Basis
	(iii) Others		_____ (Specify)

\*Indicate ( ) in the box applicable

The SDF Form was included in the Statement sent to Reserve Bank with the R Return for the fortnight ending sent on

We certify and confirm that we have received the total amount of \_\_\_\_\_ (Currency amount) as under being the proceeds of exports declared on this form.

Date of receipt	Currency	Credit to Nostro Account in.....Country		Debit to NR Rupee Account of a Bank in..... country		Period of R Return with which the realisation has been reported to RBI
		In our name	In the name of**	Held with us	Held with**	
(1)	(2)	(3)	(4)	(5)	(6)	(7)

\*\* (Write the name of the concerned Indian Authorised Dealer Branch)

Any other manner of receipt (Specify)

	(Stamp & Signature of Authorised dealer)
	Date :
	Address :

**SPACE FOR USE BY RESERVE BANK OF INDIA**

**FORM PP\***

EXCHANGE CONTROL  
**Exporter's Declaration**  
 ORIGINAL

Form Number :  
 (Please see 'Notes to Exporters')

1. (a)	Name of the Post Office		
(b)	Number and date of Parcel Receipt		
2.	Exporter's Name		(for RBI use)
3.	Importer/Exporter Code No.		
4.	Buyer's/Consignee's Name and address:		
5.	Country of destination		
6.	Nature of contract*(i) CIF/(ii) C&F/(iii)FOB/ (iv) Others (Specify): .....		
7.	Date of despatch .		
8.	Type of Shipment*(i) Outright Sale/(ii) Consignment export/(iii) Others (Specify) .....		
9.	Description of goods :		
10.	Quantity of goods : Unit† .....Quantity		
11.	Currency of Invoice		
	[†Ton/Kilogram/Litre/Cubic Metre/ Sq. Metre/Metre/Number/Others (Specify)] .....		
@	Where the full export value is not ascertainable value expected on sale of goods in the oversea market may be shown	12. Analysis of export value :	
		Particulars	Amount
			Currency
		@Full Export value	
□	No application for permission for remittance/deduction From the declared value on account of agency Commission and/or discount will be Entertained by the Reserve Bank or Authorised Dealer unless these have been declared on this form	F.O.B. Value	
		Freight	
		Insurance	
		□Discount (Rate.....)	
		□Agency Commission (Rate...)	

\*see FEM (Export of Goods & Services) Regulation, 2000.

(For Customs Use)	13. Customs Assessable Value	
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	Export Value verified (Customs Appraiser)	(Rupees)	
14.	If the export is made under general permission of the Reserve Bank of India, Number and date of its approval		
15.	If the export is made under L/C arrangements, name of advising bank in India		
16.	State if the payment is to be received through the Asian Clearing Union: *Yes/No		
17.	Name & address of bank through whom payment is to be received		

I/We hereby declare that I/we am/are the \*SELLER/CONSIGNOR of the goods in respect of which the declaration is made and that the particulars given above are true and that \*(a) the export value as contracted with the buyer is the same as the full export value declared above/\*(b) the full export value of goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full export value of the goods on or before† \_\_\_\_\_ in the manner prescribed in rule 9 of the Foreign Exchange Regulation Rules, 1974. I/We further declare that I/we am/are resident in India and I/we have a place of business in India.

I/We\* am/are not in the Caution List of the Reserve Bank of India.

†State approximate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier.

\*Strike out whichever is not applicable.

(For A.D.'s use)			
		(Signature of Exporter)	
Stamp & Signature of Authorised dealer		Date:	
Date :		Address :	
Bank's Uniform Code No.			

## Notes to Exporters

(1)	This Form should not be pasted on the Parcel.
(2)	The PP Form procedure applies to postal exports to all territories outside India excluding Nepal and Bhutan. The PP Form should be completed in duplicate in all cases.
(3)	The Original should be submitted by the exporter to the Post Office after having it countersigned by an Authorised Dealer in foreign exchange. The Post Office through which the goods have been despatched will forward the Original to the nearest office of Reserve Bank of India.
(4)	All documents relating to export of goods from India must be passed through the medium of an Authorised Dealer in foreign exchange in India within 21 days of the date of shipment of the goods.
(5)	The amount representing the full export value of goods must be realised on the due date for payment or within six months from the date of shipment, whichever is earlier.
<b>Note :</b>	Government of India/Indian Financial institutions may conclude from time to time Special Trade Agreements with other countries providing for settlement of certain payments from the countries in a specified manner or for exports to be financed from Government to Government Credits. Reserve Bank will advise Authorised Dealers of such arrangements by issue of circulars. Methods of payment specified in the individual arrangements will have to be followed in such cases.

**Space for use by Reserve Bank of India**

**FORM PP**

EXCHANGE CONTROL  
**Exporter's Declaration**  
 DUPLICATE

Form Number :  
 (Please see 'Notes to Exporters' overleaf)

1. (a)	Name of the Post Office			
(b)	Number and date of Parcel Receipt			
2.	Exporter's Name		(for RBI use)	
3.	Importer/Exporter Code No.			
4.	Buyer's/Consignee's Name and address:			
5.	Country of destination			
6.	Nature of contract*(i) CIF/(ii) C&F/(iii) FOB/ (iv) Others (Specify): .....			
7.	Date of despatch .			
8.	Type of Shipment*(i) Outright Sale/(ii) Consignment export/(iii) Others (Specify) .....			
9.	Description of goods :			
10.	Quantity of goods : Unit† .....Quantity			
11.	Currency of Invoice [†Ton/Kilogram/Litre/Cubic Metre/ Sq. Metre/Metre/Number/Others (Specify)] .....			
<input checked="" type="checkbox"/>	Where the full export value is not ascertainable value expected on sale of goods in the oversea market may be shown	12. Analysis of export value :		
		Particulars	Currency	Amount
<input type="checkbox"/>	No application for permission for remittance/deduction From the declared value on account of agency Commission and/or discount will be Entertained by the Reserve Bank or Authorised Dealer unless these have been declared on this form	@Full Export value		
		F.O.B. Value		
		Freight		
		Insurance		
		<input type="checkbox"/> Discount (Rate, .....		
	<input type="checkbox"/> Agency Commission (Rate_____)			
	(For Customs Use)	13. Customs Assessable Value		
	Export Value verified	(Rupees)		

	(Customs Appraiser)		
14.	If the export is made under general permission of the Reserve Bank of India, Number and date of its approval		
15.	If the export is made under L/C arrangements, name of advising bank in India		
16.	State if the payment is to be received through the Asian Clearing Union: *Yes/No		
17.	Name & address of bank through whom payment is to be received		

I/We hereby declare that I/we am/are the \*SELLER/CONSIGNOR of the goods in respect of which the declaration is made and that the particulars given above are true and that \*(a) the export value as contracted with the buyer is the same as the full export value declared above/\*(b) the full export value of goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full export value of the goods on or before † \_\_\_\_\_ in the manner prescribed in rule 9 of the Foreign Exchange Regulation Rules, 1974. I/We further declare that I/we am/are resident in India and I/we have a place of business in India.

I/We\* am/are not in the Caution List of the Reserve Bank of India.

†State approximate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier.

\*Strike out whichever is not applicable.

(For A.D.'s use)			
		(Signature of Exporter)	
Stamp & Signature of Authorised dealer		Date:	
Date :		Address :	
Bank's Uniform Code No.			
<b>Note :</b>	All documents relating to export of goods from India must be passed through the medium of an Authorised Dealer in foreign exchange in India within 21 days of the date of shipment of the goods.		

**FOR AUTHORISED DEALER'S USE**

Uniform Code Number : \_\_\_\_\_.

Date of \*(i) negotiation/(ii) receipt for collection \_\_\_\_\_ Bill No. \_\_\_\_\_

* Strike out whichever is not applicable	Type of Bill *DA/(ii)DP/ (iii) Others
	Type of shipment : *(i) Firm Sale Contract/ (ii) Consignment Basis/ (iii) Others (Specify)
	The PP Form was included in the Statement sent to the Reserve Bank with the R Return for the fortnight ending _____ sent on _____

We certify and confirm that we have received the total amount of \_\_\_\_\_ (Currency) \_\_\_\_\_ (Amount) as under being the proceeds of exports declared on this form.

Date of receipt	Currency	Credit to Nostro Account in _____ (Country)		Debit to NR Rupee Account of a bank in _____ (country)		Period to R Return with which the realisation has been reported to RBI
		In our name	In the name of †	Held with us	Held with †	
1	2	3	4	5	6	7

(† Write the name of the concerned Indian Authorised Dealer branch).

Any other manner of receipt (specify)

(Stamp & Signature of Authorised Dealer)	
Date :	
Address :	

**Notes to Authorised Dealer :**

1. Please ensure that the columns on the face of the PP Form have been completed by the exporter and that they have been duly authenticated by the Postal authorities wherever necessary.
2. On receipt of the full export value of the shipment declared on this Form, the Authorised Dealer will forward to the Reserve Bank this duplicate copy of the Form together with a copy of the Customs certified Shipper's Invoice, duly certified. In respect of shipments made on consignment basis, the Account Sales received from the consignee in original in support of the proceeds actually realized should also be forwarded along with this copy of the Form.
3. In case the net amount received falls short of the full export value declared on the Form for reasons other than deduction of bank charges, please indicate the authority conferred on the Authorised Dealers by or under the Exchange Control Manual or the Authorised Dealer's Circular or Circulars, as the case may be, or the Reserve Bank of India's approval number and date for reduction.

**Space for use by Reserve Bank of India**

**EXCHANGE CONTROL**

**SOFTWARE EXPORT DECLARATION (SOFTEX) FORM**

(For declaration of Software Exports through data-communication links  
and receipt of Royalty on the Software Packages/Products exported)

**FORM NO: AB**

**ORIGINAL**

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1. Name and address of the exporter
2. STPI Centre within whose jurisdiction the unit is situated
3. Import-Export Code Number
4. Category of exporter : STP/EHTP/EPZ/SEZ/100% EOU/DTA unit
5. Buyer's name and address including country and their relationship with exporting unit (if any)
6. Date and Number of Invoice
7. a) Whether export contract/  
purchase order already  
registered with STPI.  
(If 'No', please attach copy  
of the contract/purchase order)    
Yes No
- b) Does contract stipulate  
payment of royalty    
Yes No

**SECTION - A**

(For exports through data communication link)

8. Name of Authorised datacom service provider STPI/VSNL/DOT/Internet/Others  
(Please specify)

9. Type of software exported (Please mark on the appropriate box on the left side).

(a) Computer Software

RBI Code

- |  |   |   |   |   |
|--|---|---|---|---|
| <input type="checkbox"/> Data Entry jobs and Conversion Software Data Processing | <table border="1"><tr><td>9</td><td>0</td><td>6</td></tr></table> | 9 | 0 | 6 |
| 9  | 0   | 6 |   |   |
| <input type="checkbox"/> Software Development                                    | <table border="1"><tr><td>9</td><td>0</td><td>7</td></tr></table> | 9 | 0 | 7 |
| 9  | 0   | 7 |   |   |
| <input type="checkbox"/> Software Product, Packages                              | <table border="1"><tr><td>9</td><td>0</td><td>8</td></tr></table> | 9 | 0 | 8 |
| 9  | 0   | 8 |   |   |
| <input type="checkbox"/> Others (Please specify)                                 | <table border="1"><tr><td>9</td><td>0</td><td>9</td></tr></table> | 9 | 0 | 9 |
| 9  | 0   | 9 |   |   |

(b) Other Software

- |  |   |   |   |   |
|--|---|---|---|---|
| <input type="checkbox"/> Video/TV Software       | <table border="1"><tr><td>9</td><td>1</td><td>0</td></tr></table> | 9 | 1 | 0 |
| 9  | 1   | 0 |   |   |
| <input type="checkbox"/> Others (Please specify) | <table border="1"><tr><td>9</td><td>1</td><td>1</td></tr></table> | 9 | 1 | 1 |
| 9  | 1   | 1 |   |   |

10. Analysis of Export Value

**Currency**      **Amount**

(a) Full export value of which :-

i) Net value of exports without transmission charges

ii) Transmission charges included in invoice

(b) Transmission charges (if payable separately by the overseas client)

(c) Deduct: Agency commission, at the rate of .....%

(d) Any other deductions as permitted by RBI (please specify)

(e) Amount to be realised [(a+b) - (c+d)]

11. How export value will be realised (mode of realisation) (Please mark on the appropriate box)

(a) Under L/C

(a) Name and address of \_\_\_\_\_  
Authorised Dealer

(b) Authorised Dealer Code No. \_\_\_\_\_

(b) Bank Guarantee

(a) Name and address of \_\_\_\_\_

Authorised Dealer

(b) Authorised Dealer Code No. \_\_\_\_\_

- (c) Any other arrangement  
e.g. advance payment, etc.  
including transfer/remittance  
to bank account maintained  
overseas (Please specify)

(a) Name and address of \_\_\_\_\_  
Authorised Dealer

(b) Authorised Dealer Code No. \_\_\_\_\_



**SECTION - B**

(For receipt of Royalty on Software Packages/Products exported)

12. Details of Software Package(s)/  
Product(s) exported
- (a) Date of export \_\_\_\_\_
- (b) GR/SDF/PP/SOFTEX Form No. on  
which exports were declared \_\_\_\_\_
- (c) Royalty agreement details
- %age and amount of royalty \_\_\_\_\_
- Period of royalty agreement  
(Enclose copy of Royalty  
agreement, if not already registered) \_\_\_\_\_
13. How royalty value will be realised  
(as defined in Royalty agreement) \_\_\_\_\_
14. Calculation of royalty amount  
(Enclose copy of communication  
from the foreign customer) \_\_\_\_\_
15. Name and address of designated Authorised  
Dealer in India through whom payment has  
been received/to be received \_\_\_\_\_
- A.D. Code No. \_\_\_\_\_

**SECTION -C**

**16. Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before ..... (i.e. within six months from the date of invoice/date of last invoice raised during a month), in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

Place:

\_\_\_\_\_  
Signature of the Exporter

Date:

Stamp

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

=====  
Enclosure:

- (1) Copy of Export Contract [7(a)]
- (2) Copy of Royalty Agreement [12(c)]
- (3) Copy of communication from foreign customer [14]

=====  
**Space for use of the competent authority (i.e. STPI/EPZ/SEZ) on behalf of  
Ministry of Information Technology**

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place:

\_\_\_\_\_  
(Signature of Designated Official of STPI/EPZ/SEZ  
on behalf of Ministry of Information Technology)

Date:

Stamp

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

**EXCHANGE CONTROL**  
**SOFTWARE EXPORT DECLARATION (SOFTEX) FORM**

(For declaration of Software Exports through data-communication links  
and receipt of Royalty on the Software Packages/Products exported)

**FORM NO: AB**

**DUPLICATE**

1. Name and address of the exporter
2. STPI Centre within whose jurisdiction the unit is situated
3. Import-Export Code Number
4. Category of exporter : STP/EHTP/EPZ/SEZ/100% EOU/DTA unit
5. Buyer's name and address including country and their relationship with exporting unit (if any)
6. Date and Number of Invoice
7. a) Whether export contract/  
purchase order already  
registered with STPI.  Yes  No  
(If 'No', please attach copy  
of the contract/purchase  
order)
- b) Does contract stipulate  
payment of royalty  Yes  No

**SECTION - A**

(For exports through data communication link)

8. Name of Authorised datacom service provider STPI/VSNL/DOT/Internet/Others  
(Please specify)

9. Type of software exported (Please mark on the appropriate box on the left side).

(a) Computer Software

RBI Code

- |                          |  |       |
|--------------------------|--|-------|
| <input type="checkbox"/> | Data Entry jobs and Conversion<br>Software Data Processing | 9 0 6 |
| <input type="checkbox"/> | Software Development                                       | 9 0 7 |
| <input type="checkbox"/> | Software Product, Packages                                 | 9 0 8 |
| <input type="checkbox"/> | Others (Please specify)                                    | 9 0 9 |

(b) Other Software

Video/TV Software

9	1	0
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Others (Please specify)

9	1	1
---	---	---

10. Analysis of Export Value

(a) Full export value

Of which :-

i) Net value of exports without transmission charges

ii) Transmission charges included in invoice

(b) Transmission charges (if payable separately by the overseas client)

(c) Deduct: Agency commission, at the rate of .....%

(d) Any other deductions as permitted by RBI (please specify)

(e) Amount to be realised [(a+b) - (c+d)]

Currency

Amount

11. How export value will be realised (mode of realisation) (Please mark on the appropriate box)

(a) Under L/C

(a) Name and address of \_\_\_\_\_  
Authorised Dealer \_\_\_\_\_

(b) Authorised Dealer Code No. \_\_\_\_\_

(b) Bank Guarantee

(a) Name and address of \_\_\_\_\_  
Authorised Dealer \_\_\_\_\_

(b) Authorised Dealer Code No. \_\_\_\_\_

(c) Any other arrangement e.g. advance payment, etc. including transfer/remittance to bank account maintained overseas (Please specify)

(a) Name and address of \_\_\_\_\_  
Authorised Dealer \_\_\_\_\_

(b) Authorised Dealer Code No. \_\_\_\_\_

**SECTION - B**

(For receipt of Royalty on Software Packages/Products exported)

12. Details of Software Package(s)/ Product(s) exported
- (a) Date of export \_\_\_\_\_
- (b) GR/SDF/PP/SOFTEX Form No. on  
which exports were declared \_\_\_\_\_
- (c) Royalty agreement details
- %age and amount of royalty \_\_\_\_\_
- Period of royalty agreement  
(Enclose copy of Royalty  
agreement, if not already registered) \_\_\_\_\_
13. How royalty value will be realised  
(as defined in Royalty agreement) \_\_\_\_\_
14. Calculation of royalty amount  
(Enclose copy of communication  
from the foreign customer) \_\_\_\_\_
15. Name and address of designated Authorised  
Dealer in India through whom payment has  
been received/to be received \_\_\_\_\_  
A.D. Code No. \_\_\_\_\_

**SECTION -C**

**16. Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before ..... (i.e. within six months from the date of invoice/date of last invoice raised during a month), in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

Place: \_\_\_\_\_

Signature of the Exporter

Date: \_\_\_\_\_

Stamp

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

=====  
Enclosure:

- (1) Copy of Export Contract [7(a)]
- (2) Copy of Royalty Agreement [12(c)]
- (3) Copy of communication from foreign customer [14]

=====  
**Space for use of the competent authority (i.e. STPI/EPZ/SEZ) on behalf of  
Ministry of Information Technology**

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place: \_\_\_\_\_

Date: \_\_\_\_\_

\_\_\_\_\_  
(Signature of Designated Official of STPI/EPZ/SEZ  
on behalf of Ministry of Information Technology)

Name: \_\_\_\_\_

Stamp

Designation: \_\_\_\_\_

**For Authorised Dealer's use only**

**Certificate by Authorised dealer**

**AD's Uniform Code No.**.....

The SOFTEX Form included in the ENC statement sent to the Reserve Bank with the 'R' Return (NOSTRO/VOSTRO) ..... for the period ending ..... sent on  
(Currency name)

We certify and confirm that we have received the total amount of..... as under being the  
(Currency) (Amount)  
proceeds of exports declared on this form.

Date of Receipt	Currency	Credit to Nostro Account in .....	Debit to Non-Resident Rupee Account of a bank in .....		Period of R-Return with which the realisation has been reported to RBI	
		(Country)	(country)			
		In our name	In the name of **	Held with us	Held with **	
1	2	3	4	5	6	7

(\*\* Write the name of the concerned branch of Authorised Dealer)

Any other manner of receipt (Specify) .....

Place: \_\_\_\_\_

Date: \_\_\_\_\_

\_\_\_\_\_  
(Signature of Authorised Official)

Stamp

Name: \_\_\_\_\_

Designation : \_\_\_\_\_

Name & Address of \_\_\_\_\_

Authorised Dealer \_\_\_\_\_

**EXCHANGE CONTROL**

**SOFTWARE EXPORT DECLARATION (SOFTEX) FORM**

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

**FORM NO: AB**

**TRIPLICATE**

- 
1. Name and address of the exporter
  2. STPI Centre within whose jurisdiction the unit is situated
  3. Import-Export Code Number
  4. Category of exporter : STP/EHTP/EPZ/SEZ/100% EOU/DTA unit
  5. Buyer's name and address including country and their relationship with exporting unit (if any)
  6. Date and Number of Invoice
  7. a) Whether export contract/purchase order already registered with STPI. (If 'No', please attach copy of the contract/purchase order)  Yes  No  
b) Does contract stipulate payment of royalty  Yes  No

**SECTION - A**

(For exports through data communication link)

8. Name of Authorised datacom service provider STPI/VSNL/DOT/Internet/Others  
(Please specify)
9. Type of software exported (Please mark on the appropriate box on the left side).

(a) Computer Software

RBI Code

- |  |   |   |   |   |
|--|---|---|---|---|
| <input type="checkbox"/> Data Entry jobs and Conversion Software Data Processing | <table border="1" style="display: inline-table;"><tr><td style="width: 20px; text-align: center;">9</td><td style="width: 20px; text-align: center;">0</td><td style="width: 20px; text-align: center;">6</td></tr></table> | 9 | 0 | 6 |
| 9  | 0   | 6 |   |   |
| <input type="checkbox"/> Software Development                                    | <table border="1" style="display: inline-table;"><tr><td style="width: 20px; text-align: center;">9</td><td style="width: 20px; text-align: center;">0</td><td style="width: 20px; text-align: center;">7</td></tr></table> | 9 | 0 | 7 |
| 9  | 0   | 7 |   |   |
| <input type="checkbox"/> Software Product, Packages                              | <table border="1" style="display: inline-table;"><tr><td style="width: 20px; text-align: center;">9</td><td style="width: 20px; text-align: center;">0</td><td style="width: 20px; text-align: center;">8</td></tr></table> | 9 | 0 | 8 |
| 9  | 0   | 8 |   |   |
| <input type="checkbox"/> Others (Please specify)                                 | <table border="1" style="display: inline-table;"><tr><td style="width: 20px; text-align: center;">9</td><td style="width: 20px; text-align: center;">0</td><td style="width: 20px; text-align: center;">9</td></tr></table> | 9 | 0 | 9 |
| 9  | 0   | 9 |   |   |



(b) Other Software

Video/TV Software

9	1	0
---	---	---

Others (Please specify)

9	1	1
---	---	---

10. Analysis of Export Value

**Currency**      **Amount**

(a) Full export value

Of which :-

i) Net value of exports without transmission charges

ii) Transmission charges included in invoice

(b) Transmission charges (if payable separately by the overseas client)

(c) Deduct: Agency commission, at the rate of .....%

(d) Any other deductions as permitted by RBI (please specify)

(e) Amount to be realised [(a+b) - (c+d)]

11. How export value will be realised (mode of realisation) (Please mark on the appropriate box)

(a) Under L/C

(a) Name and address of \_\_\_\_\_  
Authorised Dealer \_\_\_\_\_

(b) Authorised Dealer Code No. \_\_\_\_\_

(b) Bank Guarantee

(a) Name and address of \_\_\_\_\_  
Authorised Dealer \_\_\_\_\_

(b) Authorised Dealer Code No. \_\_\_\_\_

(c) Any other arrangement  
e.g. advance payment, etc.  
including transfer/remittance  
to bank account maintained  
overseas (Please specify)

(a) Name and address of \_\_\_\_\_  
Authorised Dealer \_\_\_\_\_

(b) Authorised Dealer Code No. \_\_\_\_\_

**SECTION - B**

(For receipt of Royalty on Software Packages/Products exported)

12. Details of Software Package(s)/  
Product(s) exported
- (a) Date of export \_\_\_\_\_
- (b) GR/SDF/PP/SOFTEX Form No. on  
which exports were declared \_\_\_\_\_
- (c) Royalty agreement details
- %age and amount of royalty \_\_\_\_\_
- Period of royalty agreement  
(Enclose copy of Royalty  
agreement, if not already registered) \_\_\_\_\_
13. How royalty value will be realised  
(as defined in Royalty agreement) \_\_\_\_\_
14. Calculation of royalty amount  
(Enclose copy of communication  
from the foreign customer) \_\_\_\_\_
15. Name and address of designated Authorised  
Dealer in India through whom payment has  
been received/to be received \_\_\_\_\_
- A.D. Code No. \_\_\_\_\_

**SECTION -C**

**16. Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before ..... (i.e. within six months from the date of invoice/date of last invoice raised during a month), specified in the Regulations made under the Foreign Exchange Management Act, 1999.

\_\_\_\_\_  
Signature of the Exporter

Place:

Date:

Stamp

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

=====  
Enclosure:

- (1) Copy of Export Contract [7(a)]
- (2) Copy of Royalty Agreement [12(c)]
- (3) Copy of communication from foreign customer [14]

=====  
**Space for use of the competent authority (i.e. STPI/EPZ/SEZ) on behalf of  
Ministry of Information Technology**

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place:

Date:

\_\_\_\_\_  
(Signature of Designated Official of STPI/EPZ/SEZ  
on behalf of Ministry of Information Technology)

Stamp

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

**XOS**  
**(Paragraph 6.C.12)**

**A. D. Code No.....**

**Statement of particulars of export bills outstanding  
beyond prescribed period/ due date of realisation  
as at 30<sup>th</sup> June/ 31<sup>st</sup> December**

**Part I – Outstanding export bills other than those on deferred payment terms**

Sr. No.	Bill No. and date	Name & Address of exporter	Exporter's Code No./ IE Code No.	Date of export	Due date of realisation	GR/PP/SOFTE X form No.	Port of Shipment	Shipping bill No. and date	Name & address of the overseas buyer	Commodity
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

Invoice value	Amount Realised	Amount Outstanding	Rupee equivalent of outstanding amount (To be classified as)			Remarks
			Cash exports	Exports on consignment basis	Undrawn balances	
Currency and Amount	Currency and Amount	Currency and Amount				
12.	13.	14.	15.	16.	17.	18.

**Total**

---

**Part II – Exports on deferred payment terms where instalments  
(including interest ) are outstanding beyond due date**

Sr. No.	Name & address of exporter	Exporter's Code No./ IE Code No.	No. & date of RBI approval for deferred payment term	Date of export	GR Form No.	Port of Shipment	Shipping bill No. and date	Name & address of the overseas buyer	Commodity	Invoice value
										Currency & Amount
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

Value of goods covered under deferred payment terms(including interest)		Total Amount of deferred instalments (including interest) already received		Total Amount of instalments outstanding (including interest) beyond due date		Rupee equivalent of outstanding amount	Whether ECGC cover obtained (Yes /No)	No. & date of bank certificate issued	Remarks
Currency	Amount	Currency	Amount	Currency	Amount				
12.		13.		14.		15.	16.	17.	18.

Total

---



---

**Part III :Summary**

Part I

Part II

	'Cash' exports	Export on consignment basis	Undrawn balances	Total	Exports on deferred payment basis
	Rs.	Rs.	Rs.	Rs.	Rs.

Outstandings as on

\_\_\_\_\_

(End of previous half-year)

Add: Addition during the half- year under report

Less: Deletion during the half-year

Net position of outstanding as on

\_\_\_\_\_

(End of half-year under report)

**We certify that all export bills i.e. export bills purchased, negotiated and sent for collection, outstanding beyond the prescribed period / due date of realisation of as at the end of half-year under report have been included in this statement.**

Place: \_\_\_\_\_

Date : \_\_\_\_\_

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

(Signature of Authorised Official)

Stamp